

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 07th of August, 2025

S.O 204 .- In exercise of the powers conferred under sub-section (1) of Section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoints Sh. Mohammed Aamir Malik, Naib Tehsildar, Senabathi Paristan to be the Executive Magistrate , who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Ramban.

By Order of the Government of Jammu and Kashmir

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW-Powr/17/2022-10

Dated :- 07 -08 - 2025

Copy to the:- .

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. Deputy Commissioner, Ramban. This is with reference to letter No. ADMR/626 Dated:- 06.08.2025.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W./S.C).
7. Incharge Website section


Additional Secretary to Government
Department of Law Justice & PA.